



2026:AHC-LKO:18835-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 2550 of 2026

Je And Vee Infrastructure And Jayesh Enterprises
Thru. Authorized Signatory Tirtha Raj Tiwari

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Home Lko. And
2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Lovekush Pandey, Rajesh Singh Yadav
Counsel for Respondent(s)	: C.S.C., Shailendra Singh Chauhan

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE AMITABH KUMAR RAI, J.

1. Shri Shailendra Singh Chauhan, Advocate has filed his vakalatnama on behalf of the opposite parties no. 2 and 3.
2. Heard Shri Lovekush Pandey, learned counsel for the petitioner, learned Additional Chief Standing Counsel for the State and Shri Shailendra Singh Chauhan, learned counsel for the opposite parties no. 2 and 3.
3. After hearing learned counsel for the parties what comes out is that in pursuance to the tender only one bid was received and it was impermissible to consider a single bid as per prevalent policy. The petitioner did not submit any bid as he did not fulfill the minimum eligibility conditions.
4. As regards relief no. 3 the amount mentioned therein has been refunded after filing of the this writ petition. We see no reason to entertain this writ petition.
5. Accordingly, the writ petition is **dismissed**.

(Amitabh Kumar Rai,J.) (Rajan Roy,J.)

March 16, 2026

R.K.P.